

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1548/2002

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Hon'ble Shri Shanker Raju, Member(J)

Thursday, this the 6th day of June, 2002

Shri A.K.Sabarwal
s/o Shri Kartar Singh
Hd. Parcel Clerk
Northern Railway
New Delhi. ... Applicant

(By Advocate: Shri P.S.Mahendru)

Vs.

1. Union of India through
The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi. ... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant aggrieved by an order dated 13.5.2002 wherein he has been transferred from Delhi to Firozepur, ^h ~~h~~ made a representation to the respondents contending that the transfer is not in exigency of service on 20.5.2002, the same is not yet responded by the respondents.

3. In this view of the matter, ends of justice would be met if the OA is disposed of at the admission stage itself by directing the respondents to dispose of the aforesaid representation of the applicant by passing a detailed and speaking order within two ^h ~~weeks~~ from the date of receipt of a copy

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of this order. I order accordingly. Till then they should not give effect to the present transfer order. No costs.

4. Let a copy of this order be sent to respondents 'Dasti'.

S. Raju
(Shanker Raju)
Member(J)

/res/